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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 2297/2021 & CM APPLs. 6685-87/2021

DISHA A. RAVI Petitioner

Through: Mr. Akhil Sibal, Sr. Advocate with

Ms. Vrinda Bhandari, Mr. Shantanu, Mr. Abhinav Sekhri, Ms. Sanjana Srikumar, Mr. Krishnesh Sapat & Ms. Sonali Malik. Advocates (M-

9811617823)

versus

STATE (NCT OF DELHI) & ORS. Respondents

Through: Mr. Tushar Mehta, Solicitor General,

Mr. Chetan Sharma, ASG with Mr. Ajay Digpaul, CGSC and Mr. Kamal

R. Digpaul, Advocate for UOI.

Mr. Amit Mahajan, SPP, Mr. Rajat Nair, SPP with Mr. Dhruv Pande, Advocate for R-1. (M:9910165010) Ms. Nisha and Mr. Rahul Bhatia, Advocates for R-3. (M:9811042721) Mr. Dayan Krishnan, Sr. Advocate with Ms. Bharti, Mr. Manish Shekhari and Ms. Pallavi Garg, Advocate for

R-4. (M:9654505131)

CORAM:

JUSTICE PRATHIBA M. SINGH

ORDER

% 17.03.2021

CM APPL. 6686-87/2021 (for exemption)

1. Allowed, subject to all just exceptions. Application is disposed of.

W.P.(C) 2297/2021 & CM APPL. 6685/2021(for interim directions)

2. It is submitted that pleadings on behalf of Respondent Nos. 3 to 6 are complete. Respondent Nos.1 and 2 have not filed their counter affidavits.





Last and final opportunity is granted to file the counter affidavits. Rejoinder, thereto, if any, be filed within two weeks thereafter.

3. List this matter for hearing on 18th May, 2021.

PRATHIBA M. SINGH, J.

MARCH 17, 2021 *dj/T*